

Area 1132.2 Sq.mtrs., of Giriraj CHS Ltd., having in total, in favour of the

2.00 p.m. District Deputy Co-op.Bank building, 2nd

Mande)
Registrar,
Mumbai City (4)
Authority,
OFA, 1963.

le 11(9) (e)
es, Mumbai City (4)
lar (West), Mumbai-400028.

Date: - 22/04/2022
to Flats
and Transfer) Act, 1963

145 of 2022

CTS No. 1104/A, Survey
le, Malad (W), Mumbai -
t Corporation, Through
limanshu B. Kanakia, iv)
No. 1104/A, Survey No.
lalad (W), Mumbai - 400
ndra (W), Mumbai- 400
40, Hissa No. 8, Linking
064, ...Opponents and
may submit their say at
submit any say shall be
further action will be taken

out of 1847.30 Sq. Mtrs.
n Card & the copy of the
ereon at CTS No. 1104/
Ind. Estate, Malad (W),
D.P. Road admeasuring
ant Society.

122 at 2.00 p.m. District
) Bhandari Co-op.Bank
mbai-400028.

Mande)
Registrar,
s, Mumbai City (4)
Authority,
OFA, 1963.

VATIKA RAYONS PRIVATE LIMITED

Sd/-
ASHOK KUMAR KOTHARI
(DIRECTOR)
DIN: 00047366
Date : 27.04.2022
Place : MUMBAI

GLOBAL SOFT SYSTEMS PRIVATE LIMITED

Sd/-
AMIT JAIN
(DIRECTOR)
DIN: 06942656
Date : 27.04.2022
Place : Thane

FORM A PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF RAJESH BUSINESS AND LEISURE HOTELS PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	Rajesh Business and Leisure Hotels Private Limited
2. Date of incorporation of corporate debtor	21st October 2005
3. Authority under which corporate debtor is incorporated / registered	ROC-Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U55100MH2005PTC156935
5. Address of the registered office and principal office (if any) of corporate debtor	Registered and Principal Office: 139, Seksaria Chambers 2nd Floor N. M. Road, Fort, Mumbai Maharashtra- 400023, India Site Address: Gandhi Nagar, Junction, Jogeshwari-Vikhroli Link road, Kanjurmarg West, Bhandup West, Mumbai, Maharashtra-400078
6. Insolvency commencement date in respect of corporate debtor	20th April 2022 (NCLT order uploaded on the NCLT website on 26th April 2022)
7. Estimated date of closure of insolvency resolution process	17th October 2022 i.e., 180 days from 20th April 2022
8. Name and registration number of the insolvency professional acting as interim resolution professional	Rohit Mehra IBBI Registration No.: IBBI/IPA-001/IP-P00799/2017-2018/11374
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: Tower A 3403, Oberoi Woods, Oberoi Garden City, Goregaon East, Mumbai City, Maharashtra- 400063 Email: rohitmehra@hotmail.com (Emails for claim submission not to be submitted to this email id)
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: Ernst & Young LLP India, 3rd & 6th floor, Worldmark-1, IGI Airport Hospitality District, Aerocity, New Delhi - 110037 Email: ip.rblh@in.ey.com with a copy to ip.rblhpl@gmail.com
11. Last date for submission of claims	4th May 2022 (i.e. 14 days from 20th April 2022)
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Weblink: https://www.ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **RAJESH BUSINESS AND LEISURE HOTELS PRIVATE LIMITED** on 20th April 2022 in C.P. No. IB - 1171 (MB) of 2021. A copy of the NCLT order was received by the Interim Resolution Professional on 26th April 2022.

The creditors of **RAJESH BUSINESS AND LEISURE HOTELS PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before 4th May 2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 27th April 2022

Place: Mumbai

Rohit Mehra

Interim Resolution Professional

Registration Number: IBBI/IPA-001/IP-P00799/2017-2018/11374